

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

original application 134 of 2002

Jabalpur, this the 26th day of July, 2004

Hon'ble Mr. M.P. Singh, Vice Chairman
Hon'ble Mr. Madan Mohan, Judicial Member

Shri Biharilal Tiwari,
S/o Shri Dharamdas Tiwari,
aged 52 years,
R/o 48 Regiment Road,
Bhopal.

APPLICANT

(By Advocate - Shri S.P. Rai on behalf of Smt. S.Menon)

VERSUS

1. Union of India,
Through : Secretary
Ministry of Communications,
Sanchar Bhawan,
New Delhi.
2. Chief General Manager,
M.P. Telecom Circle,
Hoshangabad Road,
Bhopal (M.P.)
3. General Manager, Telecom,
Bhopal Telecom District,
C.T.O. Bhopal.
4. Dy General Manager (Admn)
O/o General Manager, Telecom,
Bhopal Telecom District,
C.T.O. Building, Bhopal.
5. Bharat Sanchar Nigam Limited,
Sanchar Bhawan,
New Delhi,
Through : Its Managing Director.

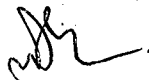
RESPONDENTS

(By Advocate - Shri S.A. Dharmadhikari)

O R D E R (ORAL)

By M.P. Singh, Vice Chairman -

The learned counsel for the respondents states that the OA has become infructuous, because the reliefs claimed by the applicant for revocation of suspension has already been granted to the applicant and the applicant has been reinstated in service.



2. The learned counsel for the applicant agrees with the submission made by the learned counsel for the respondents that the reliefs claimed by the applicant have already been granted by the respondents.

3. Since, the reliefs claimed by the applicant ^{already} have been granted, the OA has become infructuous. Accordingly, the same is dismissed as infructuous. No costs.

(Madan Mohan)
Judicial Member

(M.P. Singh)
Vice Chairman

"SA"

पृष्ठसंख्या हो तो/तब, पत्रांक, दिनांक

परिलिखित कार्य के विवरण:-

(1) सविन, राज्य न्यायालय का प्रमुख, जलतपुर

(2) अलेख, सी.डी.पी./क. के अध्यक्ष Smt S. Menon

(3) एच.डी. पी.डी.पी./क. के अध्यक्ष SA Dharmwardhika

(4) कंसमन, के.ए.ए., जलतपुर न्यायालय
सूचना एवं आवेदन का दर्ज/वर्गीकरण हेतु

4-8-04

4 उप राजस्व

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